

12.07 hrs.

RE. ADJOURNMENT MOTIONS—Contd.

MR. SPEAKER: Next item—Calling Attention. Shri K.P Singh Deo.....

(Interruptions)

MR. SPEAKER: Not like this. I am going to listen to everything, but not like this. I have to be guided by the rules and regulations..... (Interruptions) You come to my chamber and you can discuss this with me....(Interruptions).

If you sit down, I will listen....

SHRI CHANDRAJIT YADAV (Azamgarh): On a point of order.

MR. SPEAKER: Yes, what is your point of order ?

SHRI CHANDRAJIT YADAV: Under rule 57...

SHRI EDUARDO FALEIRO (Mor-mugio): According to the rules, a point of order can be raised only about the business before the House.....

MR. SPEAKER: I have allowed him.

SHRI CHANDRAJIT YADAV: Sir, under Rule 57, I have given notice of an adjournment motion and a copy thereof has been sent to you, to the concerned Minister and to the Secretary. Under Rule 58, you will give your consent to an adjournment motion if the matter is of urgent public importance... (Interruptions). This is an important question and the entire country is concerned about it. In spite of the fact that the Prime Minister gave an assurance in this House, the two important wings of the ruling party are organising an economic blockade...(Interruptions).

SHRI JAGDISH TYTLER—rose (Interruptions)

MR. SPEAKER: Why are you trying to interrupt him? I have given him permission.

श्री राजनाथ सोनकर शास्त्री (संबपुर) : अध्यक्ष महोदय, यह तो कोई तरीका नहीं है कि हमारे पक्ष का एक सदस्य बोल रहा है और उधर से उन्हें बोलने नहीं दिया जाता है। कम से कम आप उन्हें मना तो करें।

(Interruptions)

MR. SPEAKER: मैं उन्हें मना कर रहा हूँ। Why are you having a verba due. Mr. Tyt'er I have permitted Shr Yadav to speak

SHRI CHANDRAJIT YADAV: This is a most sensitive question of national importance and concerns the most sensitive area of the country. This is, therefore, a matter of urgent public importance and an adjournment motion may be allowed under Rule 58. The people in that area are faced with day-to-day difficulties: trains have been stopped and thousands of trucks have been stopped. Essential goods of daily life have been prevented to reach the Assam region and all north-eastern region. The Chief Secretary of Assam got in touch with the Chief Secretary of West Bengal and he has drawn his attention...

MR. SPEAKER: I have followed what you wanted to say. Let me answer now.

SHRI CHANDRAJIT YADAV: This matter is of urgent public importance because there is the question of confrontation between the people of one State and another. It is unprecedented. The two wings of the ruling party are taking recourse to blockade. It has never happened in free India before. This will cause a situation of civil war. To prevent this, Sir, you must accept the adjournment motion, so that the House may have an opportunity to discuss this...(Interruptions)

MR. SPEAKER: If you read rule 14 of the Handbook for Members, you will see that the permission will be given where the Speaker is satisfied. You can come to my chamber and discuss it if you want.

SHRI CHANDRAJIT YADAV: I wanted to request you to take note of the various aspects of the matter.

MR. SPEAKER: If you come to my chamber, I will discuss with you.

SHRI GEORGE FERNANDES: (Muzaffarpur): Mr Speaker, Sir, you said you would listen to us.

MR. SPEAKER: I have listened to him. (Interruptions)

SHRI GEORGE FERNANDES: It is not a matter between a Member and the Speaker. It is a matter which concerns all of us.

MR. SPEAKER: Who is on a point of order next ?

SHRI JYOTIRMOY BOSU (Diamond Harbour): I would like to say something.

SHRI GEORGE FERNANDES: Sir, you have referred to rules. (Interruptions)

MR. SPEAKER : I will hear only one man.

(Interruptions)

SHRI GEORGE FERNANDES : I am making a submission.

MR. SPEAKER : MR. Bosu.

SHRI GEORGE FERNANDES : The question is : you refer to the rules. you are suggesting that the matter be discussed in the chamber. (Interruptions). A part of the country is to-day being starved, and is being told that no essential supplies will reach it. There is no Government there. There is Presidential rule.

Mr. SPEAKER: The Government is there. The west Bengal Government is there.

SHRI GEORGE FERNANDES : Are we, or are we not going to discuss the matter? (Interruptions) What is the use of this Parliament? (Interruptions)

Mr. SPEAKER Mr. Singh Deo.

(Interruptions)

SHRI JYOTIRMOY BOSU : Sir, the rule gives you.....(Interruptions) I would like to draw your attention, Sir,.....(Interruptions)

Mr. SPEAKER : Mr. Tytler, please take your seat. I will allow Mr. Rath also. First, let me listen to Mr. Bosu; and then I will allow you.

SHRI JYOTIRMOY BOSU : Sir, you kindly read.....(Interruptions)

SHRI INDRAJIT GUPTA : Sir, they have not given any notices. You should hear our submission.

M. SPEAKER : Mr Gupta, you are not going to decide on my behalf I may hear, now. I may allow.

SHRI INDRAJIT GUPTA : Will you listen to us today?

MR. SPEAKER: Mr. Gupta, I have listened to you.

SHRI JYOTIRMOY BOSU : You will kindly refer to Handled para 14, sub-para VI, page 31. (Interruptions)

Mr. SPEAKER: May I, for the information of Mr Bosu as well as of the House, read one thing? : "Once....."

(Interruptions)

MR. SPEAKER : Listen to me.

SHRI JYOTIRMOY BOSU : Not at all. Let me finish.

MR. SPEAKER : No. I am on my legs, and you have to listen to me.

(Interruptions)

Mr. SPEAKER : Listen to me. I have listened to you.

(Interruptions)

Mr. SPEAKER : If you are going to behave like this, it is all right; I don't mind.

SHRI INDRAJIT GUPTA : You said that you would hear his submission.

(Interruptions)

MR. SPEAKER : Anyway, he does not have the courtesy; when I am standing, he does not.....

(Interruptions)

Mr. SPEAKER: You are going to force it down my throat. I am not going to take it.

(Interruptions)

PROF. MADHU DANDAVATE (Rajapur) : Sir, you asked him to make him to make a submission.

Mr. SPEAKER : Yes ; I asked him ; but I was going to quote.....

(Interruptions)

Mr. SPEAKER : Why don't you sit down—all of you? Why don't you take your seats? Please take your seat now.

(Interruptions)

Mr. SPEAKER : The House must understand this. If the hon Members want that this House should run under rules and regulations, then you have to cooperate with me. If you want that I should follow the rules, then you should also have to follow the rules. When the Speaker is on his legs, no person in the House is supposed to stand. That is the primary condition. If I (a) any hon. the Member, he will say anything according to the permission granted to him and then nobody else will intervene. After this, will you Mr. Bosu, make a submission.

(Interruptions)

MR. SPEAKER : Please sit down. I have called him.

SHRI JYOTIRMOY BOSU : In order to assist the Chair, I have drawn your kind attention to certain provisions in the handbook. There are certain items agitating the mind of the Members very much.

MR. SPEAKER: You just point that out to me.

SHRI JYOTIRMOY BOSU : The first one is the situation that is developing in Assam and in the border of Assam
(Interruptions)

MR. SPEAKER: Nobody is cooperating.

(Interruptions)

SHRI SANJAY GANDHI (Amethi)
Rule 376. (Interruptions)

MR. SPEAKER : He is on a point of order. I will ask him.

(Interruptions).

MR. SPEAKER: Mr. Sanjay Gandhi, look here, I have to over rule him or to admit this.

SHRI SANJAY GANDHI : You have already over ruled him. (Interruptions)

MR. SPEAKER: Let him make the observation. I will do it.

(Interruptions)

SHRI JYOTIRMOY BOSU: Several items are agitating the mind of the people. I have quoted the relevant paragraph. (Interruptions) if you interject, I cannot proceed. The problem is that this is a matter where there is a categorical statement.

MR. SPEAKER: That is not the thing I want a point.

SHRI JYOTIRMOY BOSU: Mr. Sanjay Gandhi has said that then they will withdraw the agitation. It has come out clearly.

MR. SPEAKER: That is nothing.

SHRI JYOTIRMOY BOSU: (2)
The border of..... (Interruptions)

MR. SPEAKER: I am quoting a rule. It says, "Once a Member is informed of the Speaker's decision withholding his

comment no discussion or point shall be permitted to be raised in the House either on the subject matter of the notice or the reasons for disallowance thereof." You can come to me chamber.

(Interruptions)

MR. SPEAKER: SHRI K.P. SINGH DEO.

(Interruptions)

Mr. SPEAKER: If you want, you can come to my chamber; I will discuss it with you. I have already allowed one motion under 184. Prof. Madhu Dandavate has been allowed under rule 377 for the same matter.

(Interruptions)**

At this state Shri Chandrajit Yadav, and some other hon. Members left the House

MR. SPEAKER: Whatever is spoken without my permission will not be recorded it will be expunged. Call attention.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

12-24 hrs

REPORTED ARREST OF SEVEN MULTIMILLIONAIRES OF BIHAR

SHRI K. P. SINGH DEO (Dhenkanal) : I beg to call the attention of the hon. Minister of Home Affairs to the following matter of urgent public importance and request that he may make a statement thereon:

"Reported arrest of seven multimillionaires of Bihar in connection with a multimillion rupee salt and coal smuggling racket."

[MR. DEPUTY-SPEAKER in the Chair]

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES (SHRI Z. R. ANSARI): Sir, I rise to make a statement with reference to the Calling Attention Notice regarding the reported arrest of seven multimillionaires of Bihar in connection with a multimillion rupee salt and coal smuggling racket.

The Government of Bihar has reported that seven cases have been registered with the Police, one under section 7 of the Essential Commodities Act 471 IPC and the rest under section 7 of the Essential Commodities Act and seven persons have been arrested. Their bail applications have been rejected by the sub-Divisional Judicial Magistrate. Appeal before District Judge is pending and all the arrested